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## PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

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NOTIFICATION

The 13<sup>th</sup> August, 2024.

**No.LL(B).18/2019/67-** The Meghalaya Farmers' (Empowerment) Commission (Amendment) Ordinance, 2024 (Ordinance No. 3 of 2024) is hereby published for general information.

### MEGHALAYA ORDINANCE NO.3 OF 2024

*Promulgated by the Governor on the 7<sup>th</sup> August, 2024*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 13<sup>th</sup> August, 2024.*

### THE MEGHALAYA FARMERS' (EMPOWERMENT) COMMISSION (AMENDMENT) ORDINANCE, 2024

AN

ORDINANCE

to amend the Meghalaya Farmers' (Empowerment) Commission Act 2019.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya hereby promulgates in the Seventy-Sixth Year of the Republic of India, the following Ordinance, namely,-

- Short Title, extent and commencement** 1. (1) This Ordinance may be called the Meghalaya Farmers' (Empowerment) Commission (Amendment) Ordinance, 2024.
- (2) It shall be to the whole State of Meghalaya.
- (3) It shall come into force from the date of the publication in the Official Gazette.
- Amendment of Chapter II Section 4 (1)** 2. The words "**sixty five**" appearing in *proviso* to sub-section (1) of Section 4 shall be substituted by the word "**seventy**".

Dated Raj Bhavan  
Shillong, the 7<sup>th</sup> August, 2024.

  
(C. H. Vijayashankar),  
Governor of Meghalaya.  
Governor of Meghalaya

Dated Shillong,  
The 13<sup>th</sup> August, 2024

  
(D. Lyngdoh)  
Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department